

**THE ODISHA CO-OPERATIVE SOCIETIES (AMENDMENT)
AMENDING ACT, 2013**

TABLE OF CONTENTS

PREAMBLE

SECTION

1. Short title.

2. Amendment of Section 17.

The Odisha Gazette



EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 1900, CUTTACK, TUESDAY, OCTOBER 1, 2013 / ASWINA 9, 1935

LAW DEPARTMENT

NOTIFICATION

The 1st October, 2013

No.10558-I.Legis.18/2013/L.,—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 1st October, 2013 is hereby published for general information.

ODISHA ACT 23 OF 2013.

**THE ODISHA CO-OPERATIVE SOCIETIES (AMENDMENT)
AMENDING ACT, 2013**

**TO AMEND THE ODISHA CO-OPERATIVE SOCIETIES
(AMENDMENT) ACT, 2012.**

BE it enacted by the Legislature of the State of Odisha in the Sixty-fourth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Odisha Co-operative Societies (Amendment) Amending Act, 2013.

Amendment of
section 17
of Odisha
Act 1 of 2013.

2. In the Odisha Co-operative Societies (Amendment) Act, 2012 in section 17 for the words "six months", the words "eighteen months" shall be substituted.

Odisha
Act 1 of 2013.

By Order of the Governor

S. PUJAHARI

Principal Secretary to Government

